The shareholders of the Target Company are requested to kindly note the following information relating to the Open Offer:

1. Name of the Target Company: Linde India Limited
2. Name of the Acquirer and PACs: The BOC Group Limited (Acquirer), Praxair, Inc. (PAC 1), Linde Holdings Netherlands B.V. (PAC 2)
3. Name of the Manager to the Open Offer: ICICI Securities Limited
4. Name of the Registrar to the Open Offer: Link Integra India Private Limited
5. Open Offer Details
   a) Date of Opening of the Open Offer: September 17, 2019
   b) Date of Closure of the Open Offer: September 30, 2019
   c) Date of Payment of Consideration: September 30, 2019
   d) Number of shares tendered: 2,13,21,056
   e) Number of shares accepted: 2,13,21,056
   f) % of fully diluted equity share capital: 25.00%
   g) Percentage of Shares acquired by the Acquirer and PACs: 75.00%
   h) Number of shares acquired by way of Open Offer:
      - Acquirer: 2,13,21,056
      - PAC 1: 0
      - PAC 2: 0
   i) % of fully diluted equity share capital: 25.00%
   j) Number of shares acquired after Detailed Public Advertisement:
      - Acquirer: 0
      - PAC 1: 0
      - PAC 2: 0
   k) % of fully diluted equity share capital: 0.03%

6. Date of Payment of Consideration: September 30, 2019

7. Details of Acquisition

   a) Acquirer 75.00% 75.00%
   b) PAC 1 Nil Nil
   c) PAC 2 Nil Nil
   d) % of fully diluted equity share capital 25.00% 0.03%

8. The Acquirer and PACs, jointly and severally, accept full responsibility for the information contained in this Advertisement.

Corrigendum to DPS dated August 27, 2019 ("DPS") and Corrigendum to Announcement of failure of the Delisting Offer and Update on the Open Offer, the shareholders who had tendered their equity shares in Delisting Offer had been provided a period to withdraw their bid shares from January 30, 2019 to February 12, 2019. After February 12, 2019, being the last date for withdrawal of the bid shares, as provided under Companies Act, 2013 ("Act") and the Delisting Offer document dated November 02, 2018 ("DLoF") as amended by the Definitive Public Statement dated November 14, 2018, the shares tendered in the Delisting Offer were considered as tendered in the Open Offer.

In terms of Regulation 5A(5) of the SEBI (SAST) Regulations and as disclosed in the Letter of Offer dated April 08, 2018 ("LoF"), if any person(s) hold(s) more than 10% of the equity shares of a Company and such person(s) do not withdraw their bid shares from the Delisting Offer, the shareholders of the Company shall be notified of their intention to acquire the shares not withdrawn with the offer as a public offer.

This Post-Offer Advertisement is being issued by ICICI Securities Limited, the manager to the Offer ("Manager"), for and on behalf of the Acquirer and the PACs in respect of the Offer to the eligible shareholders of the Target Company, pursuant to and in compliance with Regulation 18(12) of the SEBI (SAST) Regulations.

NOTE: The details provided above are subject to the offer terms and the offer document and should be read in conjunction with the offer document and the offer terms and conditions. The offer document contains the full text of the offer terms and conditions of the offer. The offer document is available on the websites www.icicisecurities.com and www.linde.in.